GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 4225
TO BE ANSWERED ON 11.08.2016

IRREGULARITIES UNDER IAY

4225. SHRI LAXMAN GILUWA:
SHRI PRATAPRAO JADHAV:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a)   the eligibility criteria for allotment of houses under Pradhan Mantri Awas Yojana (PMAY);

(b)   whether the Government is aware of such cases of allotment of second house despite having been allotted one under the erstwhile Indira Awas Yojana (IAY);

(c)   if so, the State-wise details thereof during the last three years and the current year;

(d)   the provisions to take action against persons who have got double allotment under the said scheme and the officials concerned; and

(e)   the action taken under the above said provision during the period, State/UT-wise?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a)   : The eligible beneficiaries under Pradhan Mantri Awaas Yojana-Gramin (PMAY-G) will include all the houseless and households living in zero, one or two room kutcha houses with kutcha wall and kutcha roof, as per Socio Economic and Caste Census (SECC) 2011 data.

(b)   to (e): If a person has been allotted house under erstwhile IAY and is still in the list of eligible beneficiaries of PMAY-G as per SECC 2011 database, the Gram Sabha, which verifies the beneficiaries list, shall delete the name of such person from the list of eligible beneficiaries of PMAY-G.

Under the scheme of Indira Awaas Yojana (IAY), a beneficiary who had been allotted house under the scheme becomes ineligible for allotment of a second house. However, the guidelines of Indira Awaas Yojana does not prevent a person, who is already a beneficiary of IAY, from getting assistance under Special Project, if her / his house has been destroyed in a natural calamity or in an incidence of violence, and law and order.

The state Governments are required to take appropriate action in cases of irregularity in the allotment of houses.

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